

**IRREGULARITIES IN CORPORATION  
BANK IN ADVANCING LOANS**

1490. SHRI KALKA DAS: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have received complaints in May-June, 1991 regarding cases of irregularities in advancing loans as also writing off loans by the Corporation Bank during the last three years;

(b) if so, the details thereof;

(c) whether the Government have conducted any enquiry in these cases;

(d) if so, the outcome thereof;

(e) the number of bank officials found guilty in this regard; and

(f) the action taken or proposed to be taken against them?

THE MINISTER OF STATE OF THE  
MINISTRY OF FINANCE (SHRI DAL-  
BIR SINGH): (a) Yes, Sir.

(b) Complaints were received, which inter-alia alleged that senior officers of the bank had caused loss to the bank by write-off of bad debts, that false information regarding sticky advances was furnished by the officers of the bank and that bank's Nariman Point Bombay branch was defrauded through forged documents.

(c) Reserve Bank of India has looked into the complaints.

(d) to (f) Reserve Bank of India observed certain deviations from the usual pre and post-sanction procedures relating to some of the advances. Regarding write off, RBI has advised the bank to ensure that the staff accountability is invariably looked into as soon as the accounts start showing sticky tendencies,

and that this process should not wait till write off. While the irregularities noticed during inspections have engaged the attention of the Corporation Bank, it has denied the allegations against the executives. Regarding the alleged defrauding of the bank by forged documents, Directorate of Enforcement has taken up the investigation. The bank has stopped the operation of the concerned account.

[Translation]

**JOINT VENTURE PROJECTS IN  
AFRICA AND SOUTH AMERICA**

1491. SHRI TEJ NARAYAN SINGH: Will the Minister of COMMERCE be pleased to state:

(a) the number of joint venture projects set up in Africa and South America during the last two years and how many more projects are proposed to be set up there;

(b) the total cost of these projects;

(c) whether these countries are not taking interest in these projects now;

(d) if so, the reasons therefor; and

(e) the steps being taken by the Government in this regard?

THE MINISTER OF STATE OF THE  
MINISTRY OF COMMERCE (SHRI P.  
CHIDAMBARAM): (a) Although seven Indian Joint Venture Projects were approved for Africa and South America in the last two years, no reports of any Indian joint venture project having commenced operations in Africa and South America during the same period have been received. The total number of approved projects reportedly under implementation in Africa and South America are eight. Four more applications have been received for joint venture projects in these countries.

(b) The total cost of projects approved and reportedly under implementation in

these countries is estimated at Rs. 15.91 crores. (approx).

(c) to (e) This Ministry has not received information from Indian Missions in Africa and South America about any country not taking interest in these projects.

[English]

#### INDIGENISATION IN DEFENCE PROJECTS

1492. SHRI V. SOBHANADREESWARA RAO: Will the Minister of DEFENCE be pleased to state:

(a) the steps being taken by the Government to accelerate the pace of indigenisation in defence projects; and

(b) the impact thereof on the economy?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Indigenisation in Defence projects is an ongoing process. Steps being taken by the Government to accelerate the pace of indigenisation in defence projects include the following:—

- (i) The capacity available in the civil sector is being increasingly utilised to widen the base of indigenous production.
- (ii) The Defence Production Units have time-bound targets for reducing import content in equipments produced by them and their performance in this regard is being monitored in the Ministry.
- (iii) Task Groups have been set up for identification and quantification of spares for maintenance/overhaul of a number of defence equipments in order to formulate time-bound plan for indigenisation of spares.

(b) As a result of various steps taken for accelerating the pace of indigenisation in defence projects, there is a greater degree of self-reliance and lesser dependence on imports in respect of items which are indigenised.

#### NEWS ITEM "ENTREPRENEURS SORE OVER SBI ROLE"

1493. SHRI DATTATRAYA BANDARU:

SHRI RAMESH CHAND TOMAR:

SHRI BHAGWAN SHANKAR RAWAT:

SHRIMATI MAHENDRA KUMARI:

Will the minister of FINANCE be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned "Entrepreneurs sore over SBI role" appearing in the "Hindustan Times" dated July 13, 1991;

(b) if so, the facts in this regard; and

(c) the action taken or proposed to be taken by the Government against the guilty officials?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) SBI has reported that certain vague and general allegations have been made by two associations, namely DSIDC Entrepreneurs Welfare Association, Nangloi, Delhi and Jhilmil Tahirpur Manufacturers Welfare Associations (Regd.) Shabdara, Delhi claiming to represent Small Scale Industrial Units in Delhi, and one organisation, Poorvanchal Club, on behalf of agriculturists/poultry units in the Haryana/Delhi area. The complainants, however, have neither quoted any specific instances or provided details, nor have they come forward to discuss the matter with SBI, who had contacted them in the matter.

(c) SBI have indicated that while suitable action as per procedures laid down is always taken whenever any individual case of harassment or corruption is noticed, action cannot be taken on general allegations not supported by facts.